

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Civil) No(s).1053/2012

SATYA NARAIN & ANR Petitioner(s)

VERSUS

BANSH GOPAL(D) TR.LRS.& ORS. Respondent(s)
(With prayer for interim relief and office report)

Date: 24/08/2012 This Petition was called on for hearing today.

For Petitioner(s)
Mr. M.P. Singh, Adv.
Mr. Rajeev Kumar Bansal, Adv.

For Respondent(s)
Mr. D. Bharat Kumar, Adv.
Mr. Abhijit Sengupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service upon the unserved respondents.
The litigant has to confirm dasti notice directly upon the litigant-
respondent. However, they are permitted to be served through the nearest
Civil Court/Trial court, where private parties are concerned and through
standing counsel, where state authorities are concerned, if process fee and
spare copies are paid/filed before 4.9.2012, else list before the Hon'ble
Judge in Chambers for non-prosecution.
If notices are issued, list again on 20.11.2012.

			(S.G. SHAH)	
			REGISTRAR	

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